

Sugar development fund benefits

1069. SHRI EKANATH K. THAKUR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government maintains a Sugar Development Fund to aid and assist sugar factories by way of grant of loans from the Fund;

(b) if so, the details of the Fund and its *modus operandi*;

(c) the number & details of loan applications from sugar factories approved and sponsored by the Maharashtra Government and other State Governments for grant of loans;

(d) the number & extent of loans granted against such applications;

(e) the details of sugar factory loans from Maharashtra pending with Government; and

(f) whether the Sugar Development Fund benefits are extended to the sugar cane growers also; if so, the details thereof?

THE MINISTER OF STATE AND IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir.

(b) Amounts equivalent to the proceeds of the duty of excise levied and collected under the Sugar Cess Act, 1982, reduced by the cost of collection as determined by the Central Government together with any moneys received by the Central Government for the purposes of the Sugar Development Fund Act, 1982 is credited to the Sugar Development Fund after due appropriation made by Parliament by Law. The Fund is applied by the Central Government for purposes specified in Section 4 of the Sugar Development Fund Act, 1982, as amended vide the Sugar Development Fund (Amendment) Act, 2002. The manner of application for loans, their consideration and disposal are prescribed in the rules framed by the Government and notified in the Official Gazette namely the Sugar Development Fund Rules 1983.

(c) and (d) Only the application for loans from the SDF for sugarcane development are required to be recommended and forwarded by the

Government of the State in which the applicant sugar undertaking is located. The details of applications recommended by the Government of Maharashtra and other State Governments and the loans approved in the period 1.4.2001 to 31.3.2004 are given in the Statement I (See below).

(e) The required information is given in the Statement-II (See below).

(f) In accordance with the Sugar Development Fund Rules 1983, the Central Government sanctions loans from the Sugar Development Fund for sugarcane development to sugar undertakings and not to the sugarcane growers directly. These loans are sanctioned in connection with the development of sugarcane for purposes covering inter-alia schemes for (i) rearing of seed nurseries; (ii) setting up of heat treatment plant; (iii) incentives to cultivators to switch over to improved varieties of sugarcane; (iv) irrigation schemes etc. These schemes are implemented by the sugar undertakings by involving the sugarcane growers in their area.

Statement I

Details of loan applications recommended by various State Governments during the period 1.4.01 to 31.3.04

S.No.	Name of States	Applications Received	Rejected	Approved	Total Amount Approved
1.	Andhra Pradesh	7	3	1	Rs. 250.56 lakhs
2.	Gujarat	1	1	-	-
3.	Haryana	5	-	1	Rs. 270.00 lakhs
4.	Karnataka	5	-	2	Rs. 482.51 lakhs
5.	Madhya Pradesh	5	1	1	Rs. 186.08 lakhs
6.	Maharashtra	60	3	24	Rs. 4518.96 lakhs
7.	Tamil Nadu	8	2	1	Rs. 270.02 lakhs
8.	Uttar Pradesh	18	13	3	Rs. 255.799 lakhs
9.	Uttaranchal	8	-	4	Rs. 473.43 lakhs
Grand total		117	23	37	Rs. 6707.369 lakhs

[23 July, 2004]

RAJYA SABHA

Statement II

Details of loan amount applied by various Sugar Mills in Maharashtra

Sl. No.	Name of the Sugar Mills	Amount Applied for
1.	Kedareswar SSK Ltd., Distt. Ahmednagar, Mah.	Rs. 270.33 lakhs
2.	Ram Ganesh Gadkari SSK Ltd., Distt. Nagpur, Mah.	Rs. 270.22 lakhs
3.	Pannageswar SSK Ltd., Distt. Latur, Mah.	Rs. 269.35 lakhs
4.	Shree Shankar SSK Ltd., Distt. Yavatmal, Mah.	Rs. 270.65 lakhs
5.	Shree Vittal SSK Ltd., Distt. Osmanabad.	Rs. 269.712 lakhs
6.	Sharad SSK Ltd, Distt. Kolhapur.	Rs. 269.99 lakhs
7.	Manganga SSK Ltd., Distt. Sangli.	Rs. 270.00 lakhs
8.	Pushpadanteshwar SSK Ltd., Distt. Nandurbar	Rs. 270.00 lakhs
9.	Vittalrao Shinde SSK Ltd., Distt. Solapur.	Rs. 270.00 lakhs
10.	Jai Ambika SSK Ltd., Distt. Nanded.	Rs. 270.00 lakhs
11.	Hutatma Jaiwantrao Patil SSK Ltd., Distt. Nanded.	Rs. 280.71 lakhs
12.	Shayadri SSK Ltd., Distt. Satara, Mah.	Rs. 220.626 lakhs
13.	Shri Vithal SSK Ltd., Venunagar Distt. Solapur, Mah.	Rs. 269.99 lakhs
14.	Purna Shetkari SSK Ltd., Distt. Hingoli, Mah.	Rs. 270.00 lakhs
15.	Wainganga SSK Ltd., Distt. Bhandara, Mah.	Rs. 270.00 lakhs
16.	Anuradha Sugar Mills Ltd., Distt. Buldana, Mah.	Rs. 261.96 lakhs
17.	Shri Vrideshwar SSK Ltd., Distt. Ahmednagar, Mah.	Rs. 261.40 lakhs
18.	Balaghat SSK Ltd., Distt. Latur, Mah.	Rs. 269.82 lakhs
19.	Saikrupa SSK Ltd., Distt. Ahmednagar, Mah.	Rs. 270.00 lakhs
20.	Chandrabhaga SSK Ltd., Distt. Solapur, Mah.	Rs. 270.00 lakhs
21.	Narsinha SSK Ltd., Distt. Prabhari, Mah.	Rs. 269.70 lakhs
22.	Chopda SSK Ltd., Distt. Jalgaon, Mah.	Rs. 262.26 lakhs
23.	Bageshwari SSK Ltd., Distt. Jalna, Mah.	Rs. 270.07 lakhs
24.	Nagar Taluka SSK Ltd., Walki, Distt. Ahmednagar, Mah.	Rs. 269.95 lakhs
25.	Ghodganga SSK Ltd., Ravasaheb Nagar, Distt. Pune, Mah.	Rs. 269.99 lakhs
26.	Shivajirao Patil Nilangekar SSK Ltd., Ambulga, Distt. Latur, Mah.	Rs. 270.00 lakhs
27.	Pratapgad SSK Ltd., Distt. Satara, Mah.	Rs. 269.96 lakhs
28.	Niphad SSK Ltd., Distt. Nasik, Mah.	Rs. 262.46 lakhs
29.	Barashiv Hanuman SSK Ltd., Distt. Hangoli, Mah.	Rs. 270.00 lakhs
30.	Sarvoday SSK Ltd., Distt. Sangli, Mah.	Rs. 270.00 lakhs
31.	Makai SSK Ltd., Distt. Solapur, Mah.	Rs. 269.86 lakhs
32.	Kukadi SSK Ltd., Tal. Shrigonda, Distt. Ahmednagar, Mah.	Rs. 268.92 lakhs
33.	Priyadarshini SSK Ltd. Tal. Udir, Distt. Latur, Mah.	Rs. 299.84 lakhs